6.3.2018

C O N T E N T S

Sixteenth Series, Vol. XXIX, Fourteenth Session, 2018/1939 (Saka)
No. 9, Tuesday, March 6, 2018/Phalguna 15, 1939 (Saka)

S U B J E C T	P A G E S
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 141 to 160	9-91
Unstarred Question Nos. 1611 to 1840	92-721

PAPERS LAID ON THE TABLE 723-725

STANDING COMMITTEE ON AGRICULTURE

47th to 50th Reports 726

STANDING COMMITTEE ON RAILWAYS

19th Report 727

STANDING COMMITTEE ON RURAL DEVELOPMENT

42nd to 45th Reports 727-728

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

257th to 261st Reports 728-729

MOTION RE: 51ST REPORT OF BUSINESS ADVISORY COMMITTEE 730

6.3.2018

MATTERS UNDER RULE 377 731-764

(i) Need to take timely measures to protect villages in Ballia Parliamentary Constituency in Uttar Pradesh from annual floods

Shri Bharat Singh 732

(ii) Need to improve BSNL mobile service in Dausa Parliamentary Constituency, Rajasthan

Shri Harish Meena 733

(iii) Need to convert National Highway No. 91 between Kanpur and Sagar and Ghatampur and Jahanabad into six lane

Shri Devendra Singh Bhole 734

(iv) Need to establish a National Tribal University in Karauli district headquarters in Rajasthan

Dr. Manoj Rajoria 735

(v) Need to enhance the payment of Aanganwadi Sewaks and Sahayaks

Shrimati Rakshatai Khadse 736

(vi) Need to allot plots to residents of border districts of Jammu & Kashmir forced to vacate their houses due to shelling from across the border

Shri Jugal Kishore 736A

(vii) Regarding creation of an SC/ST Bank for Entrepreneurship Development

Dr. Kirit P. Solanki 737

(viii) Need to enhance the rate of honorarium paid to Aanganwadi workers in the country

Shri Jagdambika Pal 738

(ix) Need to allocate funds for "Rashtriya Janjati Sangrahalaya" at Mangarh Dham in Banswara district, Rajasthan

Shri Arjun Lal Meena 739

(x) Need to set up IIT, IIIT and AIIMS in Kota city, Rajasthan

Shri Om Birla 740

(xi) Need to relax norms for setting up Jawahar Navodaya Vidyalayas (JNVs) in Rajasthan and other States having harsh geographical conditions and to provide reservation to OBC students in these schools

Col. Sona Ram Choudhary 741

(xii) Regarding purchase of non-convertible debentures by LIC of India

Dr. Udit Raj 742

(xiii) Need to construct buildings for health centres in Sheohar Parliamentary Constituency, Bihar

Shrimati Rama Devi 743

(xiv) Need to set up branches of Banks in rural areas of the country

Shri Laxmi Narayan Yadav 744

(xv) Regarding alleged increase in incidents of kidnapping and shooting in Assam

Shri Gaurav Gogoi 745

(xvi) Need to set up BSNL mobile towers in Hingoli Parliamentary Constituency, Maharashtra

Shri Rajeev Satav 746

(xvii) Regarding alleged atrocities against Christians

Shri Anto Antony 747

(xviii) Need to operationalize CGHS Wellness Centre at Trichy in Tamil Nadu

Shri P. Kumar 748-749

(xix) Regarding setting up of a ultra Mega Power Project in Kancheepuram Parliamentary Constituency of Tamil Nadu

Shrimati K. Maragatham 750-751

(xx) Need to check indiscriminate use of ground water and also take steps to inter-connect rivers in the country

Shri Sunil Kumar Mondal 752-753

(xxi) Need to release funds for protection and management of Mangrove Forests in Mahanadi delta and Devi-Kadua estuary sites in Odisha

Dr. Kulmani Samal 754-755

(xxii) Need to include people belonging to “Dhangar” Caste in the list of Scheduled Tribes

Shri Shrirang Appa Barne 756

(xxiii) Need to release funds for establishment of AIIMS in Telangana

Dr. Boora Narsaiah Goud 757

(xxiv) Need to address the problems faced by people residing on both sides of Vadakkancherry-Mannuthy stretch of National Highway 66 in Kerala

Shri P.K. Biju 758-760

(xxv) Regarding setting up of a major port at Ramayapatnam in Andhra Pradesh

Shri Y.V. Subba Reddy 761-762

(xxvi) Need to name International Airport at S.A.S. Nagar Mohali in Punjab after Saheed Bhagat Singh

Shri Prem Singh Chandumajra 763

(xxvii) Regarding proper utilization of land under possession of HPCL at Edapallycottah, Kollam in Kerala

Shri N.K. Premachandran 764

ANNEXURE – I

Member-wise Index to Starred Questions 769

Member-wise Index to Unstarred Questions 770-774

ANNEXURE – II

Ministry-wise Index to Starred Questions 775

Ministry-wise Index to Unstarred Questions 776

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 6, 2018/Phalguna 15, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: It is a vibrant House.

(Interruptions)

11 0 ½ hrs

(At this stage, Shri Arvind Sawant, Shri J.C. Divakar Reddy,Shri Rajiv Satav, Shrimati V. Sathyabama, Shri B. Vinod Kumar, Shri Konda Vishweshwar Reddy and some others came and stood on the floor near the Table.)

(Interruptions)

HON. SPEAKER: Please go to your seats.

(Interruptions)

HON. SPEAKER: Q. No. 141.

(Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12 o' Clock.

11 02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

____

<u>12 01 hrs</u>

The Lok Sabha re-assembled at One Minute past Twelve of the Clock

*(*Hon. Speaker *in the Chair)*

(At this stage, Shri Jayadev Galla, Shrimati V. Sathyabama, Shrimati Bhavana Gawali (Patil), Shrimati Kavitha Kalvakuntla, Shrimati Ranjeet Ranjan and some other hon. members came and stood on the floor near the Table.)

… (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं मगर मैंने किसी भी स्थगन प्रस्ताव की सूचना को अनुमति प्रदान नहीं की है।

…(व्यवधान)…

<u>12 01 ½ hrs</u>

PAPERS LAID ON THE TABLE

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): I beg to lay on the Table a copy of the National Capital Region Planning Board Recruitment and Promotion (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. A-120 II /1/20 17-Estt.(Vol-I) in Gazette of India dated 24th January, 2018 under Section 38 of the National Capital Region Planning Board Act, 1985.

(Placed in Library, See No. LT 8807/16/18)

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 20 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) राष्ट्रीय मानवाधिकार आयोग, भारत, नई दिल्ली का वर्ष 2014-2015 का वार्षिक प्रतिवेदन।

(दो) राष्ट्रीय मानवाधिकार आयोग, भारत, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई ज्ञापन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 8808/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRIES (SHRI C. R. CHAUDHARY): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2016-2017, along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2016-2017.

(Placed in Library, See No. LT 8809/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI GAJENDRA SINGH SHEKHAWAT): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 20 16-20 17.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (I) above.

(Placed in Library, See No. LT 8810/16/18)

6.3.2018

12 02 hrs

STANDING COMMITTEED ON AGRICULTURE
47th to 50th Reports

श्री जनार्दन मिश्र (रीवा): माननीय अध्यक्ष जी, मैं कृषि संबंधी स्थायी समिति (सोलहवीं लोक सभा) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं:-

(1) कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग) की 'अनुदानों की मांगों (2018-2019)' के बारे में 47वां प्रतिवेदन।

(2) कृषि और किसान कल्याण मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) की 'अनुदानों की मांगों (2018-2019)' के बारे में 48वां प्रतिवेदन।

(3) कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेयरी और मात्स्यिकी विभाग) की ‘अनुदानों की मांगों (2018-2019)' के बारे में 49वां प्रतिवेदन।

(4) खाद्य प्रसंस्करण उद्योग मंत्रालय की 'अनुदानों की मांगों (2018-2019)' के बारे में 50वां प्रतिवेदन।

---

12 03 hrs

STANDING COMMITTEE ON RAILWAYS
19th Report

श्री गजानन कीर्तिकर (मुम्बई उत्तर पश्चिम): माननीय अध्यक्ष जी, मैं रेल मंत्रालय की अनुदानों की मांगों (2018-2019) के बारे में रेल संबंधी स्थायी समिति (2017-18) का 19वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

---

12 03½ hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT
42nd to 45th Reports

DR. P. VENUGOPAL (TIRUVALLUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

(1) Forty-second Report on action taken by the Government on the recommendations contained in the Thirty-second Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Rural Development (Department of Rural Development).

(2) Forty-third Report on action taken by the Government on the recommendations contained in the Thirty-third Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Rural Development (Department of Land Resources).

(3) Forty-fourth Report on action taken by the Government on the recommendations contained in the Thirty-fifth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Drinking Water and Sanitation.

(4) Forty-fifth Report on 'Demands for Grants (2018-19)' of the Ministry of Drinking Water and Sanitation.

---

12 04 hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
257th to 261st Reports

SHRI HARISH MEENA (DAUSA): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) Two Hundred Fifty-seventh Report on the Demands for Grants (2018-19) of the Ministry of Civil Aviation.

(2) Two Hundred Fifty-eighth Report on the Demands for Grants (2018-19) of the Ministry of Culture.

(3) Two Hundred Fifty-ninth Report on the Demands for Grants (2018-19) of the Ministry of Road Transport & Highways.

(4) Two Hundred Sixtieth Report on the Demands for Grants (2018-19) of the Ministry of Shipping.

(5) Two Hundred Sixty-first Report on the Demands for Grants (2018-19) of the Ministry of Tourism.

… (*Interruptions*)

12 05 hrs

MOTION RE: 51ST REPORT OF
BUSINESS ADVISORY COMMITTEE

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, I beg to move:

> "That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 5th March, 2018."

HON. SPEAKER: The question is:

> "That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 5th March, 2018."

The motion was adopted.

____

… (*Interruptions*)

<u>12 06 hrs</u>

MATTERS UNDER RULE 377 *

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

… (*Interruptions*)

* Treated as laid on the Table

(i) Need to take timely measures to protect villages in Balia Parliamentary Constituency in Uttar Pradesh from annual floods

श्री भरत सिंह (बलिया) : मेरे संसदीय क्षेत्र बलिया उत्तर प्रदेश में प्रतिवर्ष बाढ़ आने से हजारों की संख्या में लोगों के घर बह जाते हैं व क्षतिग्रस्त हो जाते हैं। मेरे क्षेत्र में बहने वाली नदियों के किनारे बसे गांवों को उजड़ने से बचाने के लिए अभी से सरकार द्वारा प्रयास किए जाने की आवश्यकता है।

मेरा केंद्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र बलिया उत्तर प्रदेश के लोगों को आगामी वर्षों में बाढ़ से होने वाले नुकसान से बचाने के लिए पहले से ही स्थायी व अस्थाई राहत के लिए संबंधित अधिकारी को आवश्यक निर्देश जारी करने का कष्ट करें।

6.3.2018

(ii) Need to improve BSNL mobile service in Dausa Parliamentary Constituency, Rajasthan

श्री हरीश मीना (दौसा) : मैं केंद्र सरकार का ध्यान अपने निर्वाचन क्षेत्र दौसा की खराब मोबाइल नेटवर्क की ओर आकर्षित करना चाहूँगा। दौसा एक ग्रामीण क्षेत्र है और इस क्षेत्र का एक बड़ा हिस्सा पहाड़ी होने के कारण लोगों को खराब मोबाइल नेटवर्क का सामना करना पड़ता है।

बी.एस.एन.एल. एक सरकारी कंपनी है, इसके बावजूद भी इसका नेटवर्क बेहद खराब है। उदाहरण के तौर पर, थानागाजी व सिकराई तहसील जो मेरे निर्वाचन क्षेत्र का विधान सभा क्षेत्र है और यहां मोबाइल नेटवर्क की सबसे ज्यादा परेशानी है। किसी को कॉल लगाने पर या तो नेटवर्क बिजी बताता है या कॉल बीच में ही कट जाती है, यहां तक की बी.एस.एन.एल. के रिचार्ज भी आसानी से उपलब्ध नहीं होते।

आज भारत में 4जी की सेवाएँ शुरू हो चुकी है परन्तु मेरे निर्वाचन क्षेत्र के कई क्षेत्रों में 2 जी सेवाएँ भी ढंग से नहीं मिल पा रही है। हमारी सरकार का एक मुख्य कार्यक्रमों में से एक है, डिजिटल इंडिया प्रोग्राम जिसके तहत सभी तक डिजिटल सर्विसेस पहुंचाकर एक साथ जोड़ा जा सके। लेकिन अगर यह स्थिति रही तो इस लक्ष्य को पाने का सफर काफी लंबा हो जाएगा।

अंत में, मेरा सरकार से अनुरोध है कि इसका संज्ञान ले और जल्द से जल्द बी.एस.एन.एल. व अन्य मोबाइल नेटवर्क की सेवाएँ दुरूस्त करवाने के निर्देश जारी करें।

6.3.2018

(iii) Need to convert National Highway No.91 between Kanpur and Sagar and Ghatampur and Jahanabad into six lane

श्री देवेंद्र सिंह भोले (अकबरपुर) : मेरा केंद्र सरकार से अनुरोध है कि राष्ट्रीय राजमार्ग संख्या 91, कानपुर-सागर रोड एवं घाटमपुर-जहानाबाद रोड में आये दिन हो रही दुर्घटनाओं को दृष्टिगत रखते हुए 4 लेन से 6 लेन चौड़ीकरण किये जाने की आवश्यकता है।

मेरा सरकार से अनुरोध है कि उपरोक्त सड़क मार्गों को 4 से 6 लेन में परिवर्तित करने हेतु शीघ्र आवश्यक कार्यवाही की जाये।

6.3.2018

(iv) Need to establish a National Tribal University in Karauli district headquarters in Rajasthan

डॉ. मनोज राजोरिया (करौली-धौलपुर) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र करौली-धौलपुर के करौली जिला मुख्यालय पर अनुसूचित जनजातीय विश्वविद्यालय स्थापित करने हेतु आकर्षित कराना चाहता हूँ।

मेरे संसदीय क्षेत्र के करौली जिले में जनजातीय जनसंख्या की अधिकता के कारण ही इसकी 04 विधान सभा सीटें में से 2 विधान सभा सीटें अनुसूचित जनजाति के लिए आरक्षित हैं। इसके अतिरिक्त इसके निकटतम जिले भी अनुसूचित जनजाति की आबादी से परिपूर्ण हैं। इन जिलों में उच्च शिक्षा के संसाधन सीमित हैं। जिस कारण यहां के छात्रों को उच्च शिक्षा हेतु जयपुर या अन्य बड़े शहरों की ओर पलायन करना पड़ता है।

इसमें प्रायः छात्र को उच्च शिक्षा हेतु बड़े शहरों की ओर पलायन कर जाते हैं, परन्तु छात्राऍं अकसर घर से दूर होने के कारण अपनी शिक्षा जारी नहीं रख पाती हैं। यदि इस क्षेत्र में उच्च शिक्षा के अवसर विकसित होते हैं तो यहां के जनजातीय विद्यार्थियों को विकास का अवसर प्राप्त हो सकेगा। यहां के छात्रों में प्रतिभा की कोई कमी नहीं है।

अतः मैं सरकार से अनुरोध करना चाहता हूॅ कि मेरे संसदीय क्षेत्र करौली-धौलपुर के करौली जिला मुख्यालय पर राष्ट्रीय जनजातीय विश्वविद्यालय स्थापित करने के आदेश प्रदान कर इस क्षेत्र के युवाओं को उच्च शिक्षा के अधिकर अवसर प्राप्त हो सके।

6.3.2018

(v) Need to enhance the payment of Aanganwadi Sewaks and Sahayaks

श्रीमती रक्षाताई खाडसे (रावेर) : 24 लाख आंगनबाड़ी सेवक तथा आंगनबाड़ी सहायक देश के ग्रामीण तथा आदिवासी बहुल क्षेत्र में गत 42 वर्षों से अपनी सेवाएँ महिला एवं बाल विकास मंत्रालय से संलग्न एकीकृत बाल विकास योजना (आई.सी.डी.एस.) के अंतर्गत अर्पित कर रहे हैं। इन आंगनबाड़ी सेवक/सहायक वर्ग में काम करने वाले सभी ने मिलकर अपनी मांगें, जैसे कि उनको मिलने वाले मानधन को बेसिक-पे में बदल कर जो कि मिनिमम वेजेस एक्ट के तहत मिलना चाहिए तथा अन्य सरकारी कर्मचारियों को मिलने वाली मेडिकल छुट्टी व पेड छुट्टी एवं पेंशन जैसी सुविधाएँ तथा 3 से 6 वर्ष के आयु के बच्चों के लिए पूरक आहार खर्चे, डयूटी ड्रेस कोड मेटेरियल खर्च, आंगनबाड़ी केद्र के लिए मिलने वाला प्रासंगिकता खर्चे, ऐसे सभी खर्चे में बढ़ोतरी मिलने के बारे में कई बार सरकार के सामने प्रस्ताव रखे और प्रदर्शन भी किए हैं जिससे वह अपनी निजी लाइफ में आने वाली समस्या और बढ़ती हुई महंगाई के बारे में न सोचते हुए उन्हें सौंपी गई सेवाएँ सेवाभाव से और प्रभावी तरीके से अर्पित कर सकें। आज देश में हम डिजिटलाइजेशन की तरफ अपनी नींव को मजबूत बना रहे हैं। इस दौर में आंगनबाड़ी सेवक तथा आंगनबाड़ी सहायक अपनी सेवाएँ दे रहे हैं। उसको ध्यान में रखते हुए इन सभी को कंप्यूटर ट्रेनिंग तथा टेक्नोलॉजी अपग्रेड कराने की भी जरूरत है।

इसलिए माननीय मंत्री जी से अनुरोध तथा निवेदन करती हूँ कि इन आंगनबाड़ी सेवक तथा आंगनबाड़ी सहायकों की मांगों को सरकार जल्द से जल्द स्वीकार करें, ताकि यह लोग अपनी सेवाएँ पूरे योगदान से अर्पित करें और वह अपना रिपोर्टिंग आसानी से व तुरंत अपने अधिकारी वर्ग को करने के लिए इन सबको लैपटॉप इश्यू किए जाएँ। यह मांग सरकार से करती हूँ जिसके चलते देश अतिशीघ्र ग्रामीण तथा आदिवासी बहुल क्षेत्र को लेकर डिजिटलाइजेशन की तरफ बढ़े।

(vi) Need to allot plots to residents of border districts of Jammu & Kashmir forced to vacate their houses due to shelling from across the border

श्री जुगल किशोर (जम्मू) : मैं सरकार का ध्यान जम्मू-कश्मीर राज्य के सीमावर्ती क्षेत्र की ओर ले जाना चाहता हूँ, जहां पर पाकिस्तान की ओर से रोजाना गोलाबारी हो रही है और हमारे सैनिक उसका भरपूर जवाब भी दे रहे हैं। परन्तु पाकिस्तान की ओर से होने वाली गोलाबारी से सीमावर्ती क्षेत्र में रहने वाले लोगों को भारी नुकसान का सामना करना पड़ रहा है, जिसके कारण जीवन और संपत्ति तथा पशुओं का भारी नुकसान हो रहा है। भारत-पाक सीमा पर जहां गोलाबारी होती है वहां से लोगों को मजबूरन पलायन करना पड़ता है, जिसकी वजह से वहां दर-बदर होते अपनी और अपने बच्चों की जान बचाने के लिए घर-बार छोड़ना पड़ता है।

मैं सरकार से निवेदन करना चाहता हूँ कि सीमावर्ती क्षेत्र में रहने वाले लोगों के लिए पांच मल्ले का प्लॉट आबंटित किया जाये या उनके लिए कालोनियों को स्थापित किया जाये तथा कम्युनिटी सेंटर शेड बनाये जाएँ, ताकि आपात परिस्थितियों में ये लोग शरण ले सकें और जिससे सीमावर्ती क्षेत्र में रहने वाले लोगों का मनोबल बना रहे और सीमा से ये लोग पलायन न करें।

(vii) Regarding creation of an SC/ST Bank for Entrepreneurship Development

DR. KIRIT P. SOLANKI (AHMEDABAD): This Government has taken several steps to ensure the welfare of the Scheduled Castes and Scheduled Tribes in India. The Stand-Up India Scheme allows SC/ST and women entrepreneurs to avail loans in the range of Rs.10 lakh and 1 crore for setting up a new enterprise. Until 2016, the total number of entrepreneurs that have benefitted was *21,735* and the total amount sanctioned was Rs.4747.95 crore.

Furthermore, the Ministry of MSME has launched an SC/ST Hub to provide professional support to SC/ST entrepreneurs and the Ministry of Social Justice and Empowerment has created a Venture Capital Fund to promote entrepreneurship amongst the SC population, with a special focus on women. To supplement these efforts, I would like to request the Government to provide a corpus fund for the creation of an SC/ST Bank for Entrepreneurship Development of Rs.10,000 crores.

(viii) Need to enhance the rate of honorarium paid to Aanganwadi workers in the country

श्री जगदम्बिका पाल (डुमरियागंज): देश के लगभग सभी जनपदों में आंगनबाड़ी कार्यक्रम लागू है। आंगनबाड़ी कार्यक्रम के पोषाहार योजना को सम्पूर्ण देश में लगभग 26 लाख आंगनबाड़ी कार्यकर्तियों के द्वारा समर्पित भाव से लागू किया जा रहा है। उसके बदले में उन्हें मामूली मानदेय प्रदत्त किया जाता है। देश के सभी राज्यों में अलग-अलग दर से मानदेय दिया जाता है। जबकि पूरे देश में समान कार्य के लिए समान वेतन की व्यवस्था लागू है। पूरे देश में आंगनबाड़ी कार्यकर्तियों द्वारा पुष्टाहार योजना के साथ-साथ प्रदेश की बहुत सारी योजनाएँ यथा-साक्षरता अभियान, पल्स पोलियो, जनगणना, मतगणना, आदि बहुत सारी सरकारी योजनाओं को सुचारू रूप से सम्पन्न कराने में इनकी महत्वपूर्ण भूमिका होने के बावजूद इन्हें देश में न्यूनतम मजदूरी की दर से भी मानदेय न दिए जाने से उनको अपने परिवार का भरण-पोषण करने में काफी कठिनाइयों का सामना करना पड़ रहा है।

अतः भारत सरकार से मांग करता हूँ कि इनके मानदेय में वृद्धि कर 10 हजार रूपये किया जाए।

6.3.2018

(ix) Need to allocate funds for 'Rashtriya Janjati Sangrahalaya' at Mangarh Dham in Banswara district, Rajasthan

श्री अर्जुन लाल मीणा (उदयपुर) : राजस्थान, गुजरात, मध्य प्रदेश की सीमाओं पर स्थित आदिवासियों के पवित्र धाम "मानगढ़ धाम" को राष्ट्रीय जनजाति संग्रहालय, राजस्थान बनाये जाने हेतु प्रथम चरण में राजस्थान सरकार द्वारा 22.40 करोड़ रूपये की विस्तृत परियोजना रिपोर्ट स्वीकृत की गई है। प्रथम चरण में जनजाति स्वतंत्रता संग्रहालय का काम शुरू किया गया है। प्रथम चरण की परियोजना लागत रूपये 12.76 करोड़ है। शेष कार्य द्वितीय चरण में लिए जायेंगे। इस संबंध में राजस्थान सरकार को भारत सरकार के जनजाति मंत्रालय का पत्र दिनांक 12.01.2017 को प्राप्त हुआ था। इस पत्र में वर्ष 1857 में मानगढ़ में अंग्रेजों के खिलाफ हुए संघर्ष में बलिदान देने वाले स्वतंत्रता सेनानियों के योगदान को चिन्हित करने के लिए संग्रहालय स्थापित करने की बात की गई। इसकी अनुपालना में आयुक्त, जनजाति क्षेत्र विकास विभाग, उदयपुर द्वारा मानगढ़ धाम में जनजाति स्वतंत्रता संग्राम संग्रहालय स्थापित किये जाने हेतु रूपये 12.76 करोड़ की परियोजना के प्रस्ताव 18 अप्रैल, 2017 को जनजाति मंत्रालय, भारत सरकार को भिजवाये गये। इस परियोजना का शिलान्यास माननीय मुख्यमंत्री, राजस्थान सरकार द्वारा दिनांक 3.12.2017 को किया जा चुका है। अतः मैं सरकार से मांग करता हूँ कि राष्ट्रीय जनजाति संग्रहालय, मानगढ़ धाम, बांसवाड़ा हेतु रूपये 12.76 करोड़ की स्वीकृति राशि अतिशीघ्र आबंटन कराने की कृपा करें।

(x)Need to set up IIT, IIIT and AIIMS in Kota city, Rajasthan

श्री ओम बिरला (कोटा) : कोटा पूरे देश में शिक्षा नगरी के रूप में जाना जाता है। देशभर में आई.आई.टी., एन.आई.टी.एस. और मेडिकल कॉलेजों में चयनित होने के लिए हजारों छात्र सालाना सर्वोच्च शिक्षा प्राप्त करने के लिए कोटा आते हैं और इसलिए यहां के निवासी पूरे देश के अधिकांश छात्रों के लिए अपने शहर को एक आशा की किरण के रूप में बनाये रखने के लिए तत्पर रहते हैं। यह एक विडंबना ही है कि उच्च शिक्षा संस्थान जैसे आई.आई.टी., आई.आई.आई.टी., ए.आई.आई.एम.एस. आदि की स्थापना की इनकी मांगों को आज भी उपेक्षित किया जा रहा है।

अतः मेरी सरकार से पुरजोर मांग है कि विकासशील कोटा शहर की वर्षों पुरानी मांग को पूरा करते हुए सरकार यहां पर एक उच्च शिक्षा संस्थान, जैसे आई.आई.टी., आई.आई.आई.टी., ए.आई.आई.एम.एस., आदि की स्थापना करे, ताकि यहां के लोगों को बेहतर उच्च तकनीकी/मेडिकल शिक्षा के साथ-साथ रोजगार के अवसर भी प्राप्त हो सके।

6.3.2018

(xi) Need to relax norms for setting up Jawahar Navodaya Vidyalayas (JNVs) in Rajasthan and other States having harsh geographical conditions and to provide reservation to OBC students in these schools

कर्नल सोनाराम चौधरी (बाड़मेर) : ग्रामीण क्षेत्र के प्रतिभावान छात्रों को संस्कारयुक्त, मूल्यानुप्राणित, पर्यावरण जागृति, सहायक गतिविधियों में सहभागिता तथा शारीरिक शिक्षा जैसे गुणों से संयुक्त उत्तम गुणवत्ता और आधुनिकता से ओतप्रोत शिक्षा प्रदान करना, देश की तीन भाषाओं में उचित ढंग से कुशल बनाना, हिन्दी भाषा क्षेत्र से अन्य भाषा-भाषी क्षेत्रों में परस्पर प्रवास नीति के अंतर्गत राष्ट्रीय एकता को बढ़ावा देना, जिला स्तर पर निर्धारक संस्थाएँ स्थापित करना, जो आदर्श के साथ ही उत्कृष्टता को बढ़ावा देने के संसाधन केंद्र के रूप में कार्य करें। एक सुनागरिक के निर्माण की भावना एवं उद्देश्य से राष्ट्रीय शिक्षा नीति, 1986 के अंतर्गत भारत सरकार ने जवाहर नवोदय विद्यालय प्रारंभ किये थे। यह मानव संसाधन विकास मंत्रालय के अंतर्गत भारत सरकार का स्वायत्त संस्थान है और वर्तमान में 27 राज्यों और 7 संघ शासित प्रदेशों में संचालित हैं। उक्त संस्थाएँ अपने उद्देश्य एवं लक्ष्यों की प्राप्ति में शत-प्रतिशत सफल हैं। यहां से शिक्षा अर्जित कर निकले विद्यार्थियों ने अपने जीवन में विभिन्न क्षेत्रों में सफलता प्राप्त की है। मेरे लोक सभा क्षेत्र में जवाहर नवोदय विद्यालय पचपदरा इसका एक उदाहरण है। इन संस्थाओं से प्रेरणा लेकर ही राजस्थान सरकार ने स्वामी विवेकानंद मॉडल स्कूल की स्थापना की है, जो संसाधनों की कमी के कारण अभी अपेक्षाओं पर खरा नहीं उतर पाया है। जवाहर नवोदय विद्यालय संस्थानों में प्रवेश हेतु 75 प्रतिशत ग्रामीण क्षेत्र के, 25 प्रतिशत शहरी क्षेत्र के विद्यार्थियों को चयन किया जाता है, जिसमें एस.सी. को 15 प्रतिशत, एस.टी. को 7.50 प्रतिशत, कुल सीटों के एक-तिहाई लड़कियों को एवं विशेष योग्यजन को 3 प्रतिशत आरक्षण का प्रावधान है। ओ.बी.सी. एवं सामान्य वर्ग को समान रखा गया है। मेरा निवेदन है कि संविधान में ओ.बी.सी. को भी आरक्षण देने का प्रावधान है तो इन संस्थाओं में ओ.बी.सी. वर्ग के विद्यार्थियों को आरक्षण क्यों नहीं दिया जा रहा है। साथ ही, जो राज्य शिक्षा के क्षेत्र में पिछड़े एवं भौगोलिक विषमता के कारण जिन राज्यों में संसाधनों की कमी है, उन राज्यों में जवाहर नवोदय विद्यालय ज्यादा

6.3.2018

संख्या में खोलने हेतु दिशा-निर्देशों में शिथिलता प्रदान कर अधिक संख्या में उक्त श्रेणी के विद्यालय खोलने का प्रावधान किया जाना चाहिए।

मैं आदरणीय प्रधानमंत्री जी एवं मानव संसाधन मंत्री से अनुरोध करूंगा कि-

1. राजस्थान सहित देश के वे राज्य जो शिक्षा के क्षेत्र में पिछड़े हैं और विषम भौगोलिक परिस्थितियों के चलते जिनके पास संसाधनों की कमी है, वहां युवाओं को आगे बढ़ने के अवसर प्रदान करने हेतु जवाहर नवोदय विद्यालय खोलने हेतु नियमों में शिथिलता प्रदान कर अधिक संख्या में खोले जाएँ ताकि ग्रामीण प्रतिभाएँ उभर कर आएँ।

2. उक्त विद्यालय की प्रवेश प्रक्रिया में आरक्षण प्रावधान में ओ.बी.सी. को भी आरक्षण प्रदान करने हेतु नियमों में संशोधन कर आरक्षण दिया जाए।

6.3.2018

(xii) Regarding purchase of non-convertible debentures by LIC of India.

डॉं. उदित राज (उत्तर-पश्चिम दिल्ली) : 2012-2013 में भारतीय जीवन निगम ने यूनिटेक से 750 करोड़ रूपये के नॉन कन्वर्टेबल डिबेंचर्स खरीदे थे, जिसमें यूनिटेक ने 80 पोस्टडेटेड चेक के माध्यम से डिबेंचर राशि वापिस करने का समझौता किया था। 80 पोस्टडेटेड चेक डिसऑनर होने के बावजूद निगम द्वारा अतिरिक्त निवेश यूनिटेक में जारी रहा। यूनिटेक की कुछ सम्पत्ति जो कोलेटरल असेट्स के रूप में निगम ने बंधक रखी थी, बाद में इन सम्पत्तियों को कम मूल्य की सम्पत्तियों से अवैध रूप से बदल दिया गया। दिनांक 1 दिसम्बर, 2014 को मिलेनियम पोस्ट न्यूज के अनुसार माननीय वित्त मंत्री महोदय ने इसके लिए जिम्मेदार अधिकारियों के विरूद्ध कार्यवाही की बात कही थी, परंतु 26 मई, 2017 को सी.आई.सी. ने सूचना के अधिकार के तहत यह जानकारी दी है कि इस तरह का कोई मामला लंबित नहीं है।

माननीय वित्त मंत्री महोदय का ध्यान इस ओर आकर्षित करना चाहूंगा की अतिशीघ्र दोषियों के विरूद्ध कार्यवाही हो।

6.3.2018

(xiii) Need to construct buildings for health centres in Sheohar Parliamentary Constituency, Bihar.

श्रीमती रमा देवी (शिवहर) : मेरे संसदीय क्षेत्र शिवहर में लोगों को स्वास्थ्य सबंधी सुविधाएँ समुचित रूप से नहीं मिल रही है, जिसके कारण मेरे संसदीय क्षेत्र में शिशु मृत्यु दर अन्य जिलों से बहुत ही ज्यादा है। मेरे संसदीय क्षेत्र के अंतर्गत शिवहर जिले के सांसद आदर्श ग्राम धनकौल प्रखंड पिपराही में स्वास्थ्य केंद्र बहुत ही जर्जर हालत होने के कारण भवन में चिकित्सा संबंध कार्य न हो कर पेड़ के नीचे डाक्टर बैठते हैं और मरीजों को देखते हैं। इसी संसदीय क्षेत्र के दूसरे जिले, पूर्वी चम्पारण जिले के मधुबन प्रखंड के पंचायत वाजिदपुर के गांव बहुआरा में एक उपकेंद्र स्वीकृत हो चुका है, यह क्षेत्र भी सांसद आदर्श ग्राम है। यह उपकेंद्र किराये के भवन में चल रहा है, जहां पर आवश्यक चिकित्सा सुविधाएँ नहीं हैं। यहां पर एक भवन निर्माण करने की प्रक्रिया शुरू की जाये। इसी संसदीय क्षेत्र के सीतामढ़ी में सिरौली द्वितीय पंचायत अंतर्गत ग्राम रामनगरा में स्थित स्वास्थ्य उप केंद्रों की दशा बहुत ही जर्जर एवं दयनीय है, जिसके कारण बीमार लोगों को इलाज कराने में काफी दिक्कत हो रही है। बरसात एवं ठंडी में बीमार होते हुए इस उप स्वास्थ्य केंद्र में चिकित्सा करवाने नहीं आते।

मेरे संसदीय क्षेत्र शिवहर के उपरोक्त उल्लिखित उप स्वास्थ्य केंद्रों के लिए भवन निर्माण जल्द करवाया जाये, जिससे इन क्षेत्रों में रहने वाले अत्यंत गरीब लोगों को चिकित्सा सुविधा आसानी से उपलब्ध करवाई जा सके।

6.3.2018

(xiv) Need to set up branches of Banks in rural areas of the country

श्री लक्ष्मी नारायण यादव (सागर) : वर्तमान सरकार का सघन प्रयास है कि देश में आर्थिक लेन-देन बैंकों के माध्यम से हो। इसके लिए आवश्यकता है कि ग्रामीण क्षेत्रों में भी राष्ट्रीयकृत बैंकों की शाखाएँ खोली जाएँ जिससे ग्रामीणों को दूर तक न जाना पड़े अन्यथा इन्हें दूरस्थ बैंकों से व्यवहार करने में किराए के रूप में आर्थिक हानि तथा समय की बर्बादी होती है। इससे वे बैंक की जगह नगद में व्यवहार आसान समझते हैं, परंतु देखने में आ रहा है कि कई राष्ट्रीयकृत बैंक ग्रामीण क्षेत्रों में अपनी पहुंच बनाने के लिए नई बैंक शाखाएँ खोलने को तैयार हैं पर रिजर्व बैंक ऑफ इंडिया की ओर से लाइसेंस न दिए जाने से यह व्यवस्था नहीं हो पा रही है। मेरी जानकारी में कई कृषि मंडी समितियों में भी बैंकों की शाखाएँ नहीं है। अतः मेरी सरकार से मांग है कि वह रिजर्व बैंक से चर्चा कर उसे इसके लिए बाध्य करे कि बैंकों द्वारा चाही गई नई शाखाओं के लिए लाइसेंस देने हेतु उदार दृष्टिकोण अपनाएँ।

(xv) Regarding alleged increase in incidents of kidnapping and shooting in Assam

SHRI GAURAV GOGOI (KALIABOR): The recent shooting of a business man in the middle of the city in Hatigaon, Assam is one in a series of violations of law and order in the state that requires our immediate attention. I request the Minister of Home Affairs to attend to this ongoing crisis. Another kidnapping of a businessman in Tinsukia, highlighted Assam as the state with second highest abduction rate in the country. Almost 17 people were kidnapped daily in 2016.

These incidents are part of a series of violations of law enforcement that have gone unattended. The tragic shooting of Bogidhola Tea Estate workers by the estate owners is another grave reminder. As many as ten protesting workers sustained bullet injuries and two were in critical condition.

This escalating crisis needs to be attended to at the earliest.

6.3.2018

(xvi) Need to set up BSNL mobile towers in Hingoli Parliamentary Constituency, Maharashtra

श्री राजीव सातव (हिंगोली) : हिंगोली लोक सभा क्षेत्र में मोबाइल नेटवर्क न होने से लोगों को कठिनाई का सामना करना पड़ रहा है। इस संदर्भ में पिछले तीन सालों में कई बार बी.एस.एन.एल. से शिकायत के बाद भी अधिकारियों द्वारा समस्या को दूर करने की दिशा में ठोस पहल नहीं की जा रही है और न मोबाइल टॉवर लगाने की दिशा में कोई कदम उठाया जा रहा है।

मेरा सरकार से अनुरोध है कि मेरे हिंगोली लोक सभा क्षेत्र में दराटी, जेवली, मोरचंदी, चिखली तहसील उमरखेड, जिला-यवतमाल, एम.आई.डी.सी. हिंगोली, वाडयूना, सावली खु, भोसी ता. औंढा, हनगदरी, हिवारखेड, अडोल ता. सेनगाव, सवना ता. महागाव, केदारगुड ता. हदगांव, इन जगह पर बी.एस.एन.एल. टॉवर लगाने के आदेश जल्द से जल्द दिए जाएँ।

(xvii) Alleged atrocities against Christians

SHRI ANTO ANTONY (PATHANAMTHITTA): I would like to draw the attention of the Government towards the growing incidents of atrocities against Christians in the country. As per reports, there were 217 cases of atrocities against Christians reported in various States of the country last year alone. These cases include the destruction of churches, shrines, crosses and other Christian symbols, burning of the Holy Bible, attacks on priests, nuns, pastors, and faithful etc. Among these incidents, attack on Carol singers in Satna district of Madhya Pradesh on l4 December 2017 has already drawn the national attention. However, it is learnt that the only 23 cases were registered out of these 217 incidents. The reluctance on the part of the police authorities to register the cases and conduct proper investigations helps the culprits roaming scot-free. Therefore, I request the Government to kindly take necessary action in this regard, so that the minorities in the country can live in peace and security without any discrimination.

(xviii) Need to operationalize CGHS Wellness Centre at Trichy in Tamil Nadu

SHRI P. KUMAR (TIRUCHIRAPPALI): Several Central Govt. Offices are located in my Constituency like OFB, P&T and others, where thousands of employees are working. But very sadly, till now, there is no permanent mechanism to take care of their health needs.

Recognizing this necessity, this issue was taken up with the Ministry of Health and Family Welfare. Moreover, this matter was also taken up with the Ministry of Defence. As a result of all these efforts, the Ministry of Health and Family Welfare has initiated action and is working on a proposal to merge the P&T dispensaries with the CGHS, including the one at Trichy.

It further appears now that the modalities are being worked out to provide CGHS treatment facility at Trichy.

In view of this, I request the Ministry of Health and Family Welfare to expedite the operationalization of CGHS Wellness Centre at Trichy. I also request the Govt. of India to empanel other multi-speciality hospitals and super-speciality hospitals located in and around Trichy under the CGHS so that the beneficiaries could avail hassle-free medical treatment.

(xix) Regarding setting up of a Ultra Mega Power Project in Kancheepuram Parliamentary Constituency of Tamil Nadu

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): Energy is the key input in the economic growth of the Nation, as the growth of the country depends on the availability of energy and is the most important & primary input for overall development.

Keeping this in mind former Chief Minister of Tamil Nadu had announced Rs.80 crore for upgrading and modernising the Kodayar Hydel Power Station. The Chief Minister had also personally requested the Prime Minister to speed up the process of Cheyyur Ultra Mega Power Project in my Kancheepuram Parliament Constituency. This Project will bring uninterrupted power supply benefitting Tamil Nadu as it was proposed to generate 4,000 Megawatt by 2017.

Government of India announced this Cheyyur Ultra Mega Power Project in 2016 under the proposed Electricity Plan 2017- 2022. But still the Project is delayed.

Hence, I draw the attention of the Prime Minister and Minister for Power to look into the demands made by our former Chief Minister on UMPP and sanction necessary funds for the Infrastructure works initiated for the welfare of Tamil Nadu.

(xx) Need to check indiscriminate use of ground water and also take steps to inter-connect rivers in the country

SHRI SUNIL KUMAR MONDAL (BARDHMAN PURBA): As we all know that water is life and it is essential for every being but despite this, water is being wasted unnecessarily. Saving ground water comes first and most important duty of all of us. Ground water is being used in excessive manner in gardening, cleaning vehicles and Agriculture is still the biggest user of groundwater in India, and uses 92% of it, while the domestic and industrial sector account for the remaining 8%. Large industries meet their water requirements largely through groundwater, this affects surrounding drinking and irrigation wells. If the misuse of ground water is not checked its level will go down. The percentage of sweet water and salt water is 2.97% and 97.3% respectively and around 2% of sweet water becomes salt water.

As the member of the consultative committee of Water Resource and Ganga Rejuvenation I feel very sorry that the Government held very less discussion on water or do not pay concrete attention towards water. I want the central government to include the subject of saving sweet water in its agenda and call every state government for discussion and to make plan to store sweet water which is being misused unnecessarily.

Another problem is inter-connecting rivers in India. Some states are facing flood problem while other states are facing drought situation. Every state will be benefitted if rivers are inter-connected and by making dams on Ganga, Godavari,

Yamuna, Brahamaputra, Narmada, Kaveri, Tapti, Indus, Mahanadi, Krishna, Kosi, Damodar, Ajay, Tista, Mayurakshi & other prominent rivers, the problem of irrigation and drinking water will be solved.

I request the Government to take necessary action in this regard.

(xxi) Need to release funds for protection and management of Mangrove Forests in Mahanadi delta and Devi-Kadua estuary sites in Odisha.

DR. KULMANI SAMAL (JAGATSINGHPUR): The Mangroves play a vital role to protect and preserve the coastal areas including human habitations from natural calamities. In this regard, I would like to state that the Ministry of Environment, Forest and Climate Change has agreed to the proposal of Odisha Government to provide 100% financial assistance for protection and management of Mangrove Forests in Bhitarkanika, Mahanadi delta and Devi-Kadua Estuary sites in the State. However, till date the funds in respect of protection and conservation of Mangrove forests in Mahanadi delta and Devi-Kadua Estuary in Odisha have not been received. It is a matter of fact that every year the coastal parts of Odisha face the wrath of cyclones resulting in tidal surges thereby affecting millions of people. Due to increasing occurrence of cyclones as well as growing human activities, the density of Mangrove forest in these coastal areas has been receding rapidly. So, to protect the coastal areas and its people in Odisha from tide induced submergence and destruction, it is necessary to provide adequate financial assistance to preserve, create and to manage the Mangrove forests in Bhitarkanika, Mahanadi delta and Devi-Kadua Estuary sites.

Hence, in view of the above, I urge upon the Minister of Environment, Forest and Climate Change to expedite the process for release of funds in respect of

protection of Mangrove forests in Mahanadi delta and Devi-Kadua Estuary sites at the earliest.

6.3.2018

(xxii) Need to include people belonging to 'Dhangar' Caste in the list of Scheduled Tribes.

श्री श्रीरंग आप्पा बारणे (मावल) : भारतीय संविधान के अनुसार अनुसूचित जनजाति की सूची में 36 नम्बर पर ओरेन, धनगड़ का उल्लेख है। हिंदी भाषा के उच्चारण के अनुसार धनगर और धनगड़ एक ही शब्द हैं, जो एक ही समाज के लिए उल्लिखित हैं। महाराष्ट्र में धनगर समाज की जनसंख्या लगभग 6 प्रतिशत है, यह समाज पूरी तरह एक संघ के रूप में रह रहा है। इतनी बड़ी संख्या में धनगर जनजाति होते हुए भी इस समाज को आरक्षण का लाभ नहीं मिला है। संविधान के अनुच्छेद 342 के अनुसरण में महाराष्ट्र में अनुसूचित जनजातियों की पहली सूची संविधान (अनुसूचित जनजातियां) आदेश 1950 के माध्यम से अधिसूचित की गई थी।

अनुसूचित जाति तथा अनुसूचित जनजाति आदेश (संशोधन) अधिनियम 2002 से उड़ीसा, बिहार और झारखंड राज्यों के संबंध में उनकी संबंधित अनुसूचित जनजातियों की सूचियों में संसद ने धनगड़ को औरांव समुदाय के समकक्ष जनजाति के रूप में शामिल किया है। वर्तमान में महाराष्ट्र राज्य में अनुसूचित जनजातियों की सूची में सैंतालीस जनजातियां सूचीबद्ध हैं, "धनगड" के स्थान पर "धनगर" की उचित समकक्ष जाति को रखने के लिए लम्बे समय से मांग चली आ रही है और महाराष्ट्र सरकार की सिफारिश पर महाराष्ट्र राज्य से संबंधित भाग 9 के अंतर्गत आने वाले अनुसूचित जनजाति आदेश 1950 की प्रविष्टि को संशोधित करने का प्रस्ताव भी है, लेकिन अभी तक इस पर कोई अंतिम निर्णय नहीं लिया गया है। महाराष्ट्र राज्य की यह जनजाति अत्यंत पिछड़ी है और समाज में उचित स्थान एवं पहचान बनाने के लिए वर्षों से संघर्षरत है। महाराष्ट्र सरकार ने इस जाति के लोगों के विकास के लिए कोई योजना नहीं बनाई है। यदि इस पिछड़ी जनजाति को भारत सरकार की ओर से आरक्षण मिल जाता है तो इन लोगों को मुख्यधारा में आने का अवसर मिलेगा और इनका विकास होगा।

(xxiii) Need to release funds for establishment of AIIMS in Telangana.

DR. BOORA NARSAIAH GOUD (BHONGIR): Hon'ble Finance Minister had announced establishment of AIIMS in Telangana on the floor of the House.

I request the Government of India to release funds for establishment of AIIMS in Telangana state.

(xxiv) Need to address the problems faced by people residing on both sides of Vadakkancherry-Mannuthy stretch of National Highway 66 in Kerala.

DR. P.K. BIJU (ALATHUR): I am inviting the urgent attention towards the long pending grievances of people residing on both sides of the stretch between Vadakkancherry — Mannuthy of NH-66. The alignment had been finalized without properly taking into account of the demands of the local people. Once the work started, people started protesting due to the inconveniences and discrepancies in provisions with the agreed alignment. Many of the approach roads used by the people have been forcibly closed down or no service road has been laid in many places. Due to the non-compliance of the agreement, local people have organized an action committee to represent their grievances. There is simmering tension between the officials and the people in this area.

Following are some of the important and urgent demands of the people:-

1. The water sources that were part of the water supply projects in Kannambra Gram Panchayat (Karayankado water supply Project) and Panthalappadam (Neelippara water supply project) panchayat have been destroyed in many places. Renovation or compensation has to be paid to reinstate water supply in these punchayats.
2. To provide service roads from Panniyamkara —Vaniampara on either side of the National highway.

3. To provide signal crossing at Royal junction Vadakkanchery.

4. There is a school with hundreds of students at Panthalatupadam. It is necessary to provide one foot over—bridge at Panthalatapadam.

5. To provide signal lights at Panniyamkara, Chuvattttpadam, Neelippara and Vaniyampara.

6. Absence of proper drainage leads to damage of the road during monsoon. Steps should be taken to construct proper drainage facility between Vadakkancherry and Mannuthy.

7. Steps should be taken to protect and conserve the aquifers and natural springs and streams at the stretch between Kuthiran and Mannuthy.

8. To call a district level meeting presided over by collector with NHAI and BOT Company and the representatives of the action committee to redress the grievances raised by the panchayat and common people.

(xxv) Regarding setting up of a major port at Ramayapatnam in Andhra Pradesh

SHRI Y.V. SUBBA REDDY (ONGOLE): Every institution that has gone into viability of Dugarajapatnam port in Andhra Pradesh has rejected the proposal outright. Now, the NITI Aayog has given a final Report that major port at Dugarajapatnam in AP is commercially not viable and technically not feasible. NITI Aayog also reported that port at Dugarajapatnam will endanger the nearby Pulicat Lake and pose severe security threats to Satish Dhawan Space Centre (SDSC) and Shrihari Kota Range (SHAR) located near the proposed port.

Secondly, the GoAP considered the Expert Committee Report of Shipping Ministry and recommended to the Government of India in 2012 to set up a major port at Ramayapatnam in Prakasam district of AP as it is away from environmental problems and also away from Pulicat Lake, SDSC and SHAR.

Thirdly, Ramayapatnam is just 50 kms away from Dugarajapatnam; no dredging is required since sea is deep at Ramayapatnam; rail and road link is just *5* kms. from the coast of Ramayapatnam unlike Dugarajapatnam where we have to construct long road and rail for connecting main lines; and, enough land is available, so there is no need to acquire land from private people.

Fourthly, I am given to understand that Asian Development Bank has recently given a Report recommending to develop one major port in Gujarat and one major port on the East Coast of AP and Ramayapatnam is the most suitable location.

In view of the above and in the light of NITT Aayog's recommendation, it is most appropriate and a win-win situation for industry and local people to set up major port at Ramayapatnam as it achieves the twin objectives of economic viability and provide employment opportunities which is the main thrust of this Government and if need be, AP Reorganisation Act be amended for this purpose.

6.3.2018

(xxvi) Need to name International Airport at S.A.S. Nagar Mohali in Punjab after Shaheed Bhagat Singh

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): I feel highly indebted to Government of India and express my gratitude for opening the International Airport at S. A. S. Nagar Mohali which falls in my constituency of Sri Anandpur Sahib. This airport has been built in partnership by the states of Punjab, Haryana and Union territory of Chandigarh. Unfortunately, an unsavory controversy has erupted with regard to the name of the airport. Punjab Government has suggested that airport be named after Shaheed-e-azam Bhagat Singh whereas Haryana has proposed the name of Dr. Mangal Sein, a known social and political activist. Chandigarh administration would like to name the airport ‘Chandigarh airport’ itself.

I would urge upon the Government of India to name the airport ‘Shaheed Bhagat Singh Airport’ only considering the supreme sacrifice that he made to get Indian freedom from the British. Moreover Bhagat Singh is a great youth icon who has tremendous influence on the nation as a whole. Naming the airport after him will be a small tribute to the services he rendered for the cause of India’s freedom.

(xxvii) Proper utilization of land under possession of HPCL at Edapallycottah, Kollam in Kerala

SHRI N.K. PREMACHANDRAN (KOLLAM): Land Area measuring 27 Acres and 6 Acres are vested with HPCL at Edapallycottah, Kollam. The property is situated in the prime location adjacent to National Highway. The property is not properly protected and there is every chance for encroachment. It is not fair and proper to give up prime property of HPCL. As we know, Central Public undertakings are facing many difficulties to find out land for their development. It is highly essential to find out a project for utilisation of the land. If HPCL is not in a position to utilize the land for development, it is reasonable to hand over the land for the development of Central Government projects.

Hence I urge upon the Government to implement a project immediately to utilize the land vested with HPCL at Edapallycottah Kollam either through the HPCL or some other Central Government agencies.

HON. SPEAKER: Shri Ananthkumar.

… (*Interruptions*)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): माननीय अध्यक्षा जी, आपके द्वारा मैं सभी सम्माननीय सदस्यों से निवेदन करूंगा। …(व्यवधान)

I request all the hon. Members of different political parties including Congress Party, Trinamool Congress, TRS, TDP, and Shiv Sena to go back to their seats.

This is the Second Part of the Budget Session. In this Second Part of the Budget Session, we have to transact financial business. … (*Interruptions*) We have to pass the Finance Bill. We also have to debate on the Demands for Grants of various Ministries. … (*Interruptions*)

If the House can run peacefully, everyone can raise their issues. The Shiv Sena, TRS, TDP, and the Congress Party can raise their issues. … (*Interruptions*)

I do not understand especially why our Congress friends are agitated. They wanted a discussion on the alleged systemic irregularities in the banking sector. … (*Interruptions*) We are ready for that. The Government is ready for that. … (*Interruptions*)

It says: “over the years and its impact on Indian economy.” We are ready for a discussion. … (*Interruptions*) The Finance Minister is going to give the reply. I am surprised why the Congress Party is opposing this. … (*Interruptions*)

This subject is listed in the name of Shri N.K. Premachandran and Shri K.C. Venugopal under rule 193. If the Congress Party is raising objection, they have objection for the phrase, 'over the years'. … (*Interruptions*)

Banking irregularities have been going on for long, for one or one-and-a-half decades. It has happened in the UPA Government's period also. … (*Interruptions*) Why are they afraid? Why are they running away? … (*Interruptions*) वे क्यों चर्चा से भागना चाहते हैं, बचना चाहते हैं? बैंकिंग में हुई अव्यवस्था के बारे में चर्चा होनी चाहिए और जिन्होंने गलत किया है, जिन्होंने अपराध किया है, उन्हें दंड मिलना चाहिए।…(व्यवधान) पिछले वर्षों में जो कुछ हुआ है, उसके बारे में भी चर्चा करने के लिए कांग्रेस को तैयार रहना चाहिए।…(व्यवधान) कांग्रेस इससे बच नहीं सकती।…(व्यवधान) यदि कोई अपराध यूपीए सरकार के समय हुआ है, यदि कोई हेराफेरी हुई है तो उन सारे विषयों के बारे में चर्चा होनी चाहिए।…(व्यवधान) इसके बारे में जवाब देने के लिए मोदी सरकार तैयार है।…(व्यवधान) भारत की अर्थव्यवस्था को साफ-सुथरा बनाने के लिए जो स्वच्छता अभियान चल रहा है, वह स्वच्छता अभियान हम जारी रखेंगे।…(व्यवधान) किसी को बचाने का कोई प्रश्न ही नहीं उठता।…(व्यवधान) उसके लिए हम एक कानून भी लेकर आए हैं।…(व्यवधान)

मैं एक बार फिर से निवेदन करता हूं कि बैंकिंग इर्रेगुलैरिटीज के बारे में चर्चा करने के लिए सरकार कटिबद्ध है।…(व्यवधान) जो भी सवाल हैं, उसे लेकर कांग्रेस और विपक्ष इस चर्चा में भाग लें।…(व्यवधान)

माननीय अध्यक्ष: बस अब हो गया।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): मैडम स्पीकर, आप देखिए, …(व्यवधान) मैंने बहुत ही इम्पोर्टेंट इश्यू रेज किया है…(व्यवधान) हम यह चाहते हैं कि…(व्यवधान) रूल 52 के तहत हमें डिसकसन के लिए आपको परमिशन देना चाहिए।…(व्यवधान) यह हमारी माँग है:

"The reported incidents of massive financial defaults and frauds of thousands of crores in various nationalised and other banks in the country which resulted in loot of public money and the perpetrators of the crime were allowed to leave the country despite complaints being made against them which needs to be addressed by the Government". … (*Interruptions*)

Madam, we want to discuss it and we are ready to discuss it. Kindly allow me to speak. … (*Interruptions*) 'न खाऊँगा और न खाने दूँगा' यह उनका कहना है।…(व्यवधान)

माननीय अध्यक्ष: श्री अनन्तकुमार जी।

…(व्यवधान)

श्री अनन्तकुमार: अध्यक्ष महोदया, श्री खड़गे साहब ने बताया कि वे डिसकसन के लिए तैयार हैं, लेकिन उन्होंने आपको 193 के तहत जो नोटिस दिया है, …(व्यवधान) श्री खड़गे साहब, श्री के.सी.वेणुगोपाल जी और श्री ज्योतिरादित्य माधवराव सिंधिया जी ने जो नोटिस दिया है…(व्यवधान) उन्होंने कहा है,

"The repeated incidents of financial frauds and default of loans from various banks have raised serious suspicions regarding financial irregularities happening in the country which need to be addressed by the Government".… (*Interruptions*)

The same subject has been formulated … (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again on Wednesday, the 7th March, 2018 at 1100 a.m.

12 12 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 7, 2018 / Phalguna 16, 1939 (Saka).